

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102

IA-2117/2021

In

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

Vs.

M/s. Shekhar Resorts Ltd. & Ors.

....**FINANCIAL CREDITOR**

....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 01.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Abhishek Anand & Ms. Mohak Sharma, Advocates.

For the Respondent

: Ms. Jasvin Dhama, Mr. Shobhit Jain, Advocates.

ORDER

IA-2117/2021:-

This is an Application filed by the Successful Resolution Applicant of the Corporate Debtor i.e., Shekhar Resorts Limited under Section 31 Sub Section (1) of IBC, 2016 read with Rule 8 of the Companies(Registration of Charges) Rules, 2014 for seeking appropriate directions along with the supporting affidavit.

Heard the submissions made by the Counsel for the applicant as well as Counsel for the Respondent and perused the contents of the Application. The prayer made against the item (b) seeking directions to the respondents to provide

Form CHG-4 towards the satisfaction of the charge over the Corporate Debtor's property bearing "*Plot No.11, Sector Institutional Greens, Greater Noida, Distt. Gautam Budh Nagar, Uttar Pradesh – 201 301*". In view of submissions made by Counsel for the Applicant that full payment has been made to the respondents in terms of the approved Resolution Plan, as approved by this Adjudicating Authority vide Order dated 24th July, 2020, in full implementation of the Resolution Plan, the application is allowed and prayer is **granted**.

The Respondents are directed to make necessary compliances/extend full cooperation to the Applicant with regard to the filing of the requisite Form CHG-4 with the Registrar of Companies within ten days.

The I.A. stands **disposed of** in terms of the above Order.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N PRASAD)
MEMBER (JUDICIAL)